

IN THE HIGH COURT OF DELHI AT NEW DELHI

F.No.686/SA-5/Comp./DHC/No. 15020

Dated: 16.07.19

From,

The Registrar General
Delhi High Court
New Delhi

To,

(on the website of Delhi High Court)

Sub: Quotation for purchase of two (02) nos. of License(s) of Windows Server 2016 (Standard)

Sir/Madam,

This Court intends to purchase two (02) nos. of License of Windows Server 2016 (Standard) for two VMs for hosting the Mobile Application of this Court on cloud.

The authorised vendor(s) are requested to submit quotation along with the copy of current authorization letter and Demand draft/Pay order of 5% of total proposed cost for two nos. of License of Windows Server 2016 (Standard) in favour of "The Registrar General, Delhi High Court, New Delhi-110503" payable at New Delhi towards earnest money deposit (refundable without interest on written request) in a sealed envelope to the AO(J) (IT/Stationery), Room No. 6, Ground Floor, LCB-III, Delhi High Court on or before 06-08-2019, clearly mentioning the technical details of the product being offered. The quotation should be addressed in the name of "The Registrar General, Delhi High Court, New Delhi" and the subject of this letter & due date be superscribed on the envelope. Quotation received without subject & due date mentioned above, and without DD/Payorder towards refundable EMD, as referred above, shall be summarily rejected.

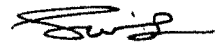
The DD/Pay order towards EMD of all the tenderers, except the lowest three, shall be returned on written request & EMD of successful tenderer will be returned after completing the order/after fulfilling all codal formalities against receipt. The DD/Payorder of L-2 & L-3 will be returned after awarding the work order to successful tenderer. If the offer of quotation is withdrawn by the tenderer after opening of tender or any other default, the amount of EMD will be forfeited and the firm will be blacklisted to participate in future tenders of this court.

The rates offered for two nos. of License of Windows Server 2016 (Standard) should be inclusive of all taxes and the support period should be clearly mentioned in the quotation. The validity of rates should not be less than six months from the last date of submission of quotation. Quotation with less period of validity of rates shall be rejected.

The quotation received after due date shall be summarily rejected.

This Court reserves the right to modify/amend the quotation letter/terms and conditions or recall the tender notice at a later stage. This Court also reserves the right to place the Order fully/partly to different firms/vendors.

Yours Truly,

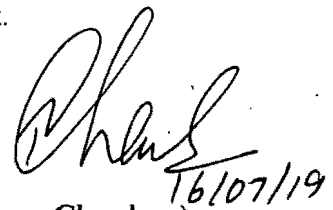


(Sunil Kukreja)

Registrar (IT)

for Registrar General

CC to: - JD (IT) with a request to upload the quotation on the website of Delhi High Court.



(Rajeev Chauhan)

Deputy Registrar (IT/Sty./Dig.)